

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No.297 of 2015

In

DFR No.1264 of 2015

Dated:06 November, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

EID Parry (India) Ltd., **....Appellant(s)**

Versus

Hubli Electricity Supply Co. Ltd & Ors **.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G.

Counsel for the Respondent (s) : Ms. Trisha Ray Chaudhuri

ORDER

Ms. Trisha Ray Choudhuri, learned counsel for the respondent no.1 has today appeared seeking four weeks' time to file reply/counter affidavit to the Appeal Memorandum. She is permitted to file reply/counter affidavit within four weeks from today. Rejoinder, if any, may be filed by the appellant within two weeks thereafter.

It is stated by the learned counsel for the appellant that he has personally served respondent nos. 2 and 3. Even then they have failed to enter appearance.

Post this Appeal for hearing on **18th January, 2016.**

(T. Munikrishnaiah)
Technical Member
hcj/rkt

(Justice Surendra Kumar)
Judicial Member